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MP-1901-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 27th OF MARCH, 2025MISC. PETITION No. 1901 of 2024*SUMIT MAHTA**Versus**VIRENDRA BHADORIYA AND OTHERS*

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Appearance:

Shri Shyam Yadav - Advocate for the petitioner.

Shri Vishal Pateriya - Advocate for the respondent No.1.

Ms. Shraddha Tiwari - Panel Lawyer for the respondent No.2-State.

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ORDER

With the consent of the learned counsel for the parties, order passed by the coordinate Bench dated 29.04.2024 is made absolute. Respondents are restrained from changing the nature of the property by raising any construction till disposal of the civil suit and the learned Civil Judge, Class-II, Bina, District Sagar, where civil suit No.RCSA/25/2021 is pending, is requested to expedite the proceedings and make an endeavour to complete the proceedings within a period of 6 months from today.

In above terms, the miscellaneous petition is disposed of.

(VIVEK AGARWAL)
JUDGE